

ITEM NO.30

REGISTRAR COURT. 2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. S.P.S. LALER

IA 36690/2020,36768/2020,36770/2020, in Petition(s) for Special
Leave to Appeal (Cr1.) No(s). 1819/2020

SRI NARAYAN OJHA

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

IA No. 36770/2020 - EXEMPTION FROM FILING O.T.
IA No. 36690/2020 - EXEMPTION FROM FILING O.T.
IA No. 36768/2020 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 03-11-2022 These matters were called on for hearing today.

For Petitioner(s) Mr. Meenesh Kumar Dubey,Adv.
Mr. S. R. Setia, AOR

For Respondent(s) Ms. Alka Sinha,Adv.
Mr. Anuvrat Sharma, AOR

UPON hearing the counsel through Video Conference, the
Court made the following

O R D E R

Four weeks time is given to respondent No. 1 to file the
counter affidavit.

Fresh steps for the service of notice by usual mode to
respondent Nos. 2 to 8 shall be taken by the learned counsel for
the petitioner within a period of two weeks.

List again on 9.12.2022.

S.P.S. LALER
Registrar

MG